

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

11. IA 2515/2021 IA 2208/2022 In C.P. (IB)/1427(MB)2017

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 09.07.2024**

NAME OF THE PARTIES: - Bhupendra Singh N Rajput
V/s
Omkar Deepak Kanegaonkar
IN THE MATTER OF
Bell Finvest (India) Limited
V/s
Uttung Health & Wellness Pvt Ltd

**Section: Regulation 44(2), Liquidation process Regulation, 2016, Rule 11 of
NCLT, 2016, Sec 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016**

ORDER

IA.No.2515/2021: -

Presence: -

Adv. Vinit J. Mehta

..... applicant (through VC)

None appeared

..... Respondent.

Counsel for the applicant seeks permission to serve the Respondent by way of Paper Publication. Permission is granted. Let the publication be effected and a service affidavit along with proof of service be filed at least two days before the next date of hearing. List this matter for further hearing on **19.09.2024**.

IA.No.2208/2022: -

Presence: -

Adv. Vinit J. Mehta

..... Applicant (through VC).

List this matter on **19.09.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)